This is a digitally signed Gazette, to verify click here.
http://rajpatrahimachal.nic.in

राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 16 दिसम्बर, 2024 / 25 मार्गशीर्ष, 1946

हिमाचल प्रदेश सरकार

राजस्व विभाग

अधिसूचना

शिमला–02, 20 मई, 2024

संख्याः रैव–डी(जी)7–1 / 2018–वाल्यूम–III.––राज्य सरकार को ऐसा प्रतीत होता है कि लोक प्रयोजन हेतु अर्थात भारत सरकार के डाक विभाग द्वारा मशोबरा में डाकघर भवन के लिए गांव मशोबरा, तहसील शिमला (ग्रामीण) जिला

शिमला, हिमाचल प्रदेश में कुल 387.56 वर्ग मीटर निजी भूमि अर्जित की जानी अपेक्षित है।

अतः माननीय उच्चतम न्यायालय द्वारा विशेष इजाज़त याचिका (सी) संख्या 8459 / 2017 तारीख 16–4–2016 में पारित निर्देशों के अनुपालन में, घोषणा की जाती है कि गांव मशोबरा, तहसील शिमला (ग्रामीण), जिला शिमला, हिमाचल प्रदेश में उक्त प्रयोजन हेतु संरचना सहित 387.56 वर्ग मीटर भूमि के एक भाग अर्जन के अधीन है, जिसका ब्यौरा–वार विवरण निम्नलिखित रूप से है:––

क्र0स0	सर्वेक्षण संख्या	हक का प्रकार	भूमि का किस्म	अर्जनाधीन क्षेत्र (वर्ग मी0 में)	हितबद्ध व्यक्ति का नाम और पता	सीमाएं			
						उ	द.	पू.	प.
1.	1023 1056 1057 1058 1059 1060 1061 कित्ता 7	व्यक्तिगत	निजी भूमि	387.56 वर्ग मी0	श्री भगत सुपुत्र श्री ख्यालीराम, गांव मशोबरा, तहसील शिमला (ग्रामीण), जिला शिमला, हिमाचल प्रदेश।	शून्य			

वृक्ष		संरचनाएं	
किस्म	संख्या	प्रकार	सतह क्षेत्र
शून्य	शून्य	डाकघर भवन	387.56 वर्ग मीटर

यह घोषणा हितबद्ध व्यक्तियों के आपेक्षों की सुनवाई और भू–अर्जन, पुनर्वासन और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा 15 के अधीन यथा उपबन्धित सम्यक् जांच करने के पश्चात् की जा रही है। प्रस्तावित भू–अर्जन के कारण किसी कुटुम्ब के विस्थापित होने की सम्भावना नहीं है।

भूमि से संबंधित रेखांकन (प्लान) का निरीक्षण भू–अर्जन कलैक्टर एवं अधिकारी, लोक निर्माण विभाग (दक्षिण जोन), विंटरफील्ड, शिमला के कार्यालय में किसी भी कार्य दिवस को कार्य–समय / दिवस के दौरान किया जा सकता है।

पुनर्वासन और पुनर्व्यस्थापन स्कीम का सार सलंग्न है।

आदेश
हस्ताक्षरित / –
अतिरिक्त मुख्य सचिव (राजस्व)।

&&&&&&&&&

[Authoritative English text of this Department Notification No. Rev-D (G) 7-1/2018-Vol-III dated 20-5-2024 as required under clause (3) of Article 348 of the Constitution of India].

REVENUE DEPARTMENT

NOTIFICATION

Shimla-171002, 20th May, 2024

No. Rev-D (G) 7-1/2018-Vol-III.— Whereas, it appears to the State Government that a total of 387.56 square meters private land is required in the Village Mashobra, Tehsil Shimla

(Rural), District Shimla, Himachal Pradesh for public purpose, *i.e.* Post Office building at Mashobra for Postal Department, Government of India.

Therefore, it is declared that a piece of land measuring 387.56 square meters alongwith structure thereon is under acquisition for the above purpose in Village Mashobra, Tehsil Shimla (Rural), District Shimla, Himachal Pradesh in compliance of Hon'ble Apex Court directions passed in SLP (C) No. 8459/2017 dated 4-10-2016, whose detailed description is as following:

Sl.No.	Survey No.	Type of Title	Type of land	Area under acquisition (in Sq meter)	Name and address of person interested	Boundaries			
						N	S	E	W
1.	1023 1056 1057 1058 1059 1060 1061 Kitta-7	Individual	Private Land	387.56 Sq. meter	Sh. Bhagat Ram s/o Sh. Khayali Ram, Village Mashobra, Tehsil Shimla (Rural), District Shimla.	Nil			

Trees		Structures	
Variety	Number	Type	Plinth area
Nil	Nil	Post Office Building	387.56 Sq. mtr.

This declaration is made after hearing of objections of persons interested and due enquiry as provided under section 15 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (30 of 2013). No family is likely to be displaced due to the proposed land acquisition.

A plan of the land may be inspected in the office of Collector-*cum*-Land Acquisition Officer, HPPWD (South Zone), Winterfield, Shimla on any working day during the working hours/day.

A summary of the Rehabilitation and Resettlement Scheme is appended.

By order

Sd/-

Addl. Chief Secretary (Revenue).

Mohal Bazaar Mashobra:-

In this Mohal land measuring 387.56 Sq. meter from 1 landowner is under acquisition which is located in Bazaar Mashobra and this area falls under Ward No. 21 Lower Dhalli, MC Shimla Distt Shimla.

Particulars of land owners, tenants, land holding, land under acquisition, Aadhar Number and Landless agricultural labourer etc., collected during survey and census this Mohal are as under:—

(i) Particulars of landowners with Aadhaar number their total land holding, land and immobile property or assets attached to the land which are to be acquired:—

During the survey and census particulars of landowner's, Aadhar No., Landless, Agricultural Labour details of their land holdings, under acquisition have been prepared and tabulated as under:—

Table No.-1

महाल बाजार मशोबरा, तहसील शिमला (ग्रामीण) , जिला शिमला हिमाचल प्रदेश में अर्जित की जा रही भूमि, अचल सम्पति व् मालकान का विस्तृत विवरण

क्रम सं.	नाम मालिक मय पता	खसरा नन्बरान	कुल अर्जित भूमि	हिस्सा	रकवा बी.-बि.	अर्जन के अतिरिक्त प्रभावित क्षेत्र में अन्य रकबा	पक्का मकान व् अन्य संरचना अर्जन के अधीन	कच्चा मकान व् अन्य संरचना अर्जन के अधीन (गौशाला इत्यादि)	मलकियती भूमि में पेड़		वर्ग		विवरण
									फलदार	गैर फलदार	सामान्य, पिछड़ा वर्ग, एससी, एसटी, मुस्लिम	भू – मालिक का आधार संख्या	
1	2	3	4	5	6	7	8	9	10	11	12	13	14
01	श्री भगत राम पुत्र श्री ख्याली राम, पुत्र कांशी राम, गाँव मशोबरा, तहसील शिमला (ग्रामीण) जिला शिमला	1023 1056 1057 1058 1059 1060 1061 (किता-7)	387.56 वर्ग मीटर	सालम	387.56 वर्ग मीटर	752.21 वर्ग मीटर	मशोबरा डाक घर का भवन (पक्का चार मंजीला)	मशोबरा डाक घर का भवन	-	-	सामान्य	5926 4614 9040	

Table No. – 2

विवरण भू-मालकान जिनकी सम्पूर्ण भूमि अर्जन के उपरान्त भूमिहीन हो रहे हैं व आजीविका प्रभावित हुआ हो

क्रम सं.	मालिक का नाम व पता	कुल मलकियती रकबा जो प्रभावित क्षेत्र के भीतर का विवरण	कुल रकबा में से अर्जित रकबा	शेष रकबा	क्या भू-मालिक भूमिहीन हो रहा है ?	क्या अर्जन से भू-मालिक की आजिविका प्रभावित हो रही है कृषि के अतिरिक्त अन्य आय के साधन		विवरण 1 के किस क्रम संख्या पर मालिक का नाम दर्शाया गया है	
1	2	3	4	5	6	7		8	
मामुर है									

In this Mohal, no landless due to acquisition of land. If any land owner is becoming landless, then affidavit should be taken from him/her.

Table No-3

अधिग्रहण के अधीन मकानों का विवरण

क्रम सं.	मकान मालिक का नाम व वर्तमान निवास स्थान	पक्का मकान व अन्य संरचना अर्जन के अधीन	अर्जन के अधीन मकान का वर्तमान में किस उपयोग में लाया जा रहा है	मकान मालिक का अर्जन क्षेत्र के भीतर रिहायशी मकान के अत रिक्त प्रभावित क्षेत्र में रिहायशी मकान होने पर पूर्ण विवरण|	क्या मकान मालिक मकान हीन हो रहे है|	मकान मालिक मकानहीन की सूरत में मकान बनाने के लिए निजी भूमि उपलब्ध है कि नही|	निजी भूमि रिहायशी मकान बनाने के लिए उपलब्ध न होने पर विस्थापितों को बसाने के लिए चयनित स्थान पर पुनर्वास के लिए इच्छुक है या नहीं	मकान मालिक आर्थिक सहायता से स्वयं मकान बनाने या निर्मित मकान का इच्छुक है	मालिक का आधार नम्बर	वर्ग	विवरण 1 के किस क्रम संख्या पर मलिक का नाम दर्शाया गया है
1	2	3	4	5	6	7	8	9	10	11	12
01	श्री भगत राम पुत्र श्री ख्याली राम पुत्र कांशी राम गाँव मशोबरा, तहसील शिमला (ग्रामीण) जिला शिमला	मशोबरा डाकघर का भवन	मशोबरा डाकघर का भवन	-	नही	-	पात्रता नही रखता है|	पात्रता नही रखता है		5926 4614 9040	सामान्य	1

Table No. – 4

विवरण मालकान के रिहायशी मकान अर्जन के कारण मकानहिन हो रहे हैं की सूची

क्रम सं.	मकान मालिक का नाम व् वर्तमान निवास स्थान	पक्का मकान व् अन्य संरचना अर्जन के अधीन	कच्चा मकान व अन्य संरचना अर्जुन के अधीन	अर्जन के अधीन मकान का वर्तमान में किस उपयोग में लाया जा रहा है	मकान मालिक का अर्जन क्षेत्र के भीतर रिहायशी मकान के अतिरिक्त प्रभावित क्षेत्र में रिहायशी मकान	क्या मकान मालिक मकानहीन हो रहा है ?	मकान मालिक मकानहीन की सूरत में मकान बनाने के लिए निजी भूमि उपलब्ध है या नही	निजी भूमि रिहायशी मकान बनाने के लिए उपलब्ध न होने पर विस्थापितों को बसाने के लिए चयनित स्थान पर	मकान मालिक आर्थिक सहायता से स्वयं मकान बनाने या निर्मित मकान का इच्छुक है ?	विवरण 1 के किस क्रम संख्या पर मलिक का नाम दर्शाया गया है

					होने पर पूर्ण विवरण			पुनर्वास के लिए इच्छुक है या नहीं		
1	2	3	4	5	6	7	8	9	10	11
मामुर है										

(1) List of houses under Acquisition:

In MohaI Bazaar Mashobra, no houseless are under acquisition. If any land owner is becoming houseless, then affidavit should be taken from him/her.

Table No.-5

अर्जन से पूर्व ही भूमिहीन वह जिनकी आजीविका का मुख्य स्रोत अधिगृहित की जाने वाली भूमि पर निर्भर है भूमि पर किराएदार, राजस्व अभिलेख में दर्ज काश्तकार इत्यादि अर्जन के कारण आजीविका खोने वालों की सूची

क्रम सं.	नाम मालिक	नाम काश्तकार	खसरा नंबर	रकबा (बिघा)	राजस्व अभिलेख में किस्म काश्तकार	विवरण 1 के किस क्रम संख्या पर मलिक का नाम दर्शाया गया है
1	2	3	4	5	6	7
मामुर है						

(1) Particulars of a family which does not own any land but a member of agricultural labourer, tenants or holding of usufruct right, share coppers, artisans who are working in the affected area for the last 3 years prior to the acquisition of the land whose primary sources of livelihood stand affected by the acquisition of land.

During the survey and census, no case of affected families were found whose primary sources of livelihood stand affected.

Table No.-6

प्रभावित क्षेत्र में अनुसूचित जाति एवं अनुसूचित जनजाति, मानसिक विकलांग, शारीरिक विकलांग मालकान जिनकी भूमि अर्जित की जा रही है एवं अन्य इसी प्रकार के स्थानीय निवासियों की सूची

क्रम सं.	नाम, आयु, शेक्षणिक योग्यता, व्यवसाय व् वर्तमान निवास	अनुसूचित जाति से सम्बन्धित व्यक्ति	अनुसूचित जन जाति से सम्बन्धित व्यक्ति	मानसिक विकलांग	शारीरिक विकलांग	यदि भूमि अर्जन के अधीन है तो भू-मालिक विविरण 1 के किस क्रम संख्या में दर्शाया गया है ?	अन्य विवरण
1	2	3	4	5	6	7	8
मामुर है							

(i) Particulars of Scheduled Tribes and other traditional forest dwellers who lost any of their forest rights due to acquisition of land.

No private forest land is under acquisition affecting the rights. Hence, Nil.

(ii) Particulars of family whose primary source of livelihood for 3 years prior to the acquisition of the land is dependent on forestor water bodies and includes gatherers of forest produce, hunters, fisher folk and boatmen and such livelihood are affected due to acquisition of land:

During the survey and census no such family found.

(iii) A member of the family who has been assigned land by the State Govt. or the Central Govt. under any of its schemes and such land is under acquistion:

Nil.

(iv) Particulars of trades or businesses in the affected area:

Nil.

(V) List of persons belonging to the Scheduled Castes or the Scheduled Tribe the handicapped or physically challenged persons in the affected area.

No Scheduled Caste families are under acquisition and no land of Scheduled Tribe is under acquisition. Details of such families are given.

Table No.-7

विवरण सार्वजनिक उपयोगिताओं और सरकारी भवनों की सूची जो प्रभावित या प्रभावित होने की संभावना है जहां प्रभावित परिवारों का पुनर्वास किया जाना है

क्रम सं.	गांव का नाम	पंचायत का नाम	सामूहिक सम्पति व संसाधन जो अर्जन के अधीन है		
			श्मशान घाट/कब्रिस्तान	पुल/झूला इत्यादि	अन्य विविरण
1	2	3	4	5	6
मामुर है					

(i) Particulars of public utilities and Govt. building which are affected or likely to be affected, where resettlement of affected families is involved .

Nil.

Table No.-8

उन सुविधाओं और आधारभूत संरचनात्मक सुविधाओं का विवरण जो प्रभावित या प्रभावित होने की संभावना है जहां प्रभावित परिवारों का पुनर्वास किया जाना है की सूची

क्रमांक	गांव का नाम	पंचायत का नाम	विवरण सुविधाओं और अवसंरचनात्मक सुविधाएं जहां प्रभावित परिवारों को पुनर्वास किए जाने से प्रभावित होंगे	विवरण
1	2	3	4	5
मामुर है				

(i) Details of the amenities and infrastructural facilities which are affected or likely to be affected, where resettlement of affected families is involved:

Nil

(ii) Details of any common property resources being acquired.

Nil

(iii) List of infrastructures in the affected area:

Nil

(iv) Particulars of entitlements

On the basis of above, the rehabilitation and resettlement entitlements of each affected family in accordance with Schedule-II of Act, 2013 in respect of Mohal Bazaar Mashobra is Nil.

Table No.-9

अर्जन किए जा रहे सामूहिक सम्पति व संसाधनों का विवरण

क्रम सं.	गांव का नाम	पंचायत का नाम	सामूहिक सम्पति व संसाधन जो अर्जित के अधीन है										
			कुहल/ चश्मा/ बावड़ी इत्यादि	पीने के पानी की पाइप लाइन/ नल इत्यादि	कच्चा, पक्का आम रास्ता	स्कूल सरकारी व गैर सरकारी व खेल का मैदान	सभी प्रकार की सरकारी संपत्ति	शमशान घाट/ कब्रिस्तान	पुल/ झूला इत्यादि	सामूहिक एकत्र होने का स्थान	चारागाह	अन्य सम्पति व संसाधन	विवरण
1	2	3	4	5	6	7	8	9	10	11	12	13	14
01	मशोबरा	नगर निगम शिमला वार्ड न0 -21 लोअर ढली	-	-	-	-	मशोबरा डाक घर का भवन	-	-	-	-	-	-

Table No - 10

महाल बाजार मशोबरा, तहसील शिमला (ग्रामीण) , जिला शिमला हिमाचल प्रदेश में अर्जित की जा रही निजी भूमि के भू-मालिकों का उस भूमि पर निर्भरता का विवरण

क्रम सं.	नाम मालिक मय पता	खसरा नन्बरान	कुल अर्जित भूमि	रकवा बी.- बि.	अर्जन के अतिरिक्त प्रभावित क्षेत्र में अन्य रकबा	खाना न0 06 में दर्शाए गए रकवा पर क्या परिवार पूर्णतया निर्भर है या नही	यदि निर्भर उनही तो अन्य साधन जैसे कि अन्य भूमि व् नौकरी इत्यादि का विवरण	टिप्पणी
1	2	3	4	5	6	7	8	9
01	श्री भगत राम पुत्र श्री ख्याली राम पुत्र कांशी राम , गाँव मशोबरा, तहसील शिमला (ग्रामीण) जिला शिमला	1023 1056 1057 1058 1059 1060 1061 (किता-7)	387.56 वर्ग मीटर	387.56 वर्ग मीटर	752.21 वर्ग मीटर	नहीं	-	-

Table No – 11

उपरोक्त के आधार पर पुनर्वास और पुनर्स्थापन के लिए अधिनियम 2013 की अनुसूची -11 के अनुसार मोहाल बाजार मशोबरा के प्रतेक परिवार निम्न प्रकार से है

क्रम सं.	नाम मालिक मय पता	विस्थापन की दशा में आवासन इकाई की	भूमि के लिए भूमि	विकसित भूमि के लिए प्रस्थापना	वार्षिकी या नियोजन का विकल्प	विस्थापित कुटुंब के लिए एक वर्ष की अवधि तक जीवन निर्वाहन अनुदान	विस्थापित कुटुंब के लिए परिवहन खर्च	खुदाड़ा/ छोटी दुकान खर्च	कारीगर, छोटे व्यापारी और कतिप्य अन्य के लिए एक बारगी अनुदान	मच्छली पकड़ने का अधिकार	एकबारगी पुनर्व्यवस्थापन भत्ता	स्टाम्प शुल्क और रजिस्ट्रीकरण फीस	भू- मालिक का आधार संख्या	टिप्पणी
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
01	श्री भगत राम पुत्र श्री ख्याली राम पुत्र कांशी राम गाँव मशोबरा, तहसील शिमला (ग्रामीण), जिला शिमला	-	-	-	500000/-	-	-	-	-	-	50000/-	-	5926 4614 9040	-

Before the Court of Assistant Collector 1st Grade-cum-**Tehsildar, Sujanpur, District Hamirpur (H.P.)**

Smt. Saroj Kumari d/o Sh. Shambhu Ram, r/o Village Kheri, P.O. Kheri, Tehsil Sujanpur, District Hamirpur (H.P.) ..*Applicant.*

Versus

General Public ..*Respondent.*

Subject.— Regarding registration of Birth under section 13(3) of Birth & Death Act, 1969.

Smt. Saroj Kumari d/o Sh. Shambhu Ram, Village Kheri, P.O. Kheri, Tehsil Sujanpur, District Hamirpur (H.P.) has moved an application before the undersigned under section 13(3) of Birth & Death Act, 1969 alongwith affidavits and other documents stating therein that she has born on 10-11-1974 at Village Kheri, P.O. Kheri, Tehsil Sujanpur, District Hamirpur (H.P.) but her date of birth could not be entered in the record of Gram Panchayat Kheri, Tehsil Sujanpur, District Hamirpur (H.P.).

Therefore, by this proclamation, the general public is hereby informed that any person having any objection for the registration of delyed date of Birth of Smt. Saroj Kumari d/o Sh. Shambhu Ram may submit their objections in writing in this court on or before 27-08-2024 failling which no objection will be entertained after expiry of date.

Given under my hand and seal of the court on this 31-07-2024.

Seal. Sd/-

Assistant Collector 1st Grade-cum-Tehsildar, Sujanpur, District Hamirpur (H.P.).

SPECIFIC NOTIFICATION
FINANCE DEPARTMENT

NOTIFICATION

Shimla, the 12th December, 2024

No. Fin-2-C(12)2/2024.—Government of Himachal Pradesh hereby notifies the sale of Himachal Pradesh Government Stock (Securities) of **12-year** tenure for an aggregate amount of Rs. **500 crore** (Nominal). The sale will be subject to the terms and conditions spelt out in this notification (called specific Notification) as also the terms and conditions specified in the General Notification No. Fin-2-C(12)-11/2003 dated July 20, 2007 of Government of Himachal Pradesh.

Object of the Loan :

1. (i) The Proceed of the State Government Securities will be utilized for the development programme of the State of Himachal Pradesh.

(ii) Consent of Central Government has been obtained to the floatation of this loan as required by Article 293(3) of the Constitution of India.

Method of Issue :

2. Government Stock will be sold through the Reserve Bank of India, Mumbai Office (PDO) Fort, Mumbai-400 001 by auction in the manner as prescribed in paragraph 6.1 of the General Notification No. Fin-2-C(12)-11/2003 dated July 20, 2007 at a coupon rate to be determined by the Reserve Bank of India at the **yield** based auction under multiple price formats.

Allotment to Non-competitive Bidders :

3. The Government Stock upto 10 % of the notified amount of the sale will be allotted to eligible individuals and institutions subject to a maximum limit of 1 % of the notified amount for a single bid as per the Revised Scheme for Non-competitive Bidding Facility in the Auctions of State Government Securities of the General Notification (Annexure-II).

Place and Date of Auction :

4. The auction will be conducted by the Reserve Bank of India, at its Mumbai Office, Fort, Mumbai-400 001 on **December 17, 2024**. Bids for the auction should be submitted in electronic format, on the Reserve Bank of India Core Banking Solution (E-Kuber) system as stated below on **December 17, 2024**.

(a) The competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) system between 10.30 A.M. and 11.30 A.M.

(b) The non-competitive bids shall be submitted electronically on the Reserve Bank of India Core Banking Solution (E-Kuber) system between 10.30 A.M. and 11.00 A.M.

Result of the Auction :

5. The result of the auction shall be displayed by the Reserve Bank of India on its website on the same day. The payment by successful bidders will be on **December 18, 2024**.

Method of Payment :

6. Successful bidders will make payments on **December 18, 2024** before close of banking hours by means of cash, bankers' cheque/pay order, demand draft payable at Reserve Bank of India, Mumbai/New Delhi or a cheque drawn on their account with Reserve Bank of India, Mumbai (Fort)/New Delhi.

Tenure :

7. The Stock will be of **12-year** tenure. The tenure of the Stock will commence on **December 18, 2024**.

Date of Repayment :

8. The loan will be repaid at par on **December 18, 2036**.

Rate of Interest :

9. The cut-off yield determined at the auction will be the coupon rate percent per annum on the Stock sold at the auction. The interest will be paid on **June 18 and December 18.**

Eligibility of Securities :

10. The investment in Government Stock will be reckoned as an eligible investment in Government Securities by banks for the purpose of Statutory Liquidity Ratio (SLR) under section 24 of the Banking Regulation Act, 1949. The stocks will qualify for the ready forward facility.

By order and in the name of the Governor of Himachal Pradesh,

Sd/-
(Dr. ABHISHEK JAIN, IAS),
Secretary (Finance),
to the Government of Himachal Pradesh.

CHANGE OF NAME

I, Gulsari w/o Nain Singh, r/o Amar Bhawan, Near Nari Singh Mandir, Solan, H.P.-173212 have changed my minor son's name from Luxya to Lakshay.

GULSARI
w/o Nain Singh,
r/o Amar Bhawan,
Near Nari Singh Mandir, Solan (H.P.).

CHANGE OF NAME

I, Ankush s/o Devi Ram, r/o Village Deon, P.O. Saproon, Tehsil & District Solan (H.P.) have changed my minor son's name from Ayan to Suryansh.

ANKUSH
s/o Devi Ram,
r/o Village Deon, P.O. Saproon,
Tehsil & District Solan (H.P.).

CHANGE OF NAME

I, Rohit s/o Furboo Chhering age 28 years, r/o VPO Meeru, Sub-Tehsil Tapri, District Kinnaur (H.P.) declare that my name is registered as Jangchup Tsering in Aadhar and PAN Card which is wrong. Please correct it and give the correct name Rohit. All concerned please note.

ROHIT
s/o Furboo Chhering,
r/o VPO Meeru, Sub-Tehsil Tapri,
District Kinnaur (H.P.).

CHANGE OF NAME

I, Manmohan Kumar s/o Bal Krishan Sharma, Village Thamtari, P.O. Kansakoti, Tehsil Rohru, District Shimla (H.P.) declare that in my daughter education record father's name is entered Aakrshit and mother name entered Muskan. Which is wrong. Please correct as father name Manmohan Kumar and Mother name Neenu Sharma.

MANMOHAN KUMAR
s/o Bal Krishan Sharma,
Village Thamtari, P.O. Kansakoti,
Tehsil Rohru, District Shimla (H.P.).

CHANGE OF NAME

I, Naincy Guliani w/o Sh. Ankur Guliani, r/o 718, FF Omaxe City Silver Birch New Chandigarh, Ranai Majra, P.O. Rani Majra, District SAS Nagar (Mohali). Presently residing at 10/3, Kalyanpur, Haripur Sandoli, Tehsil Baddi, District Solan (H.P.)-173205 declare that I have changed my name from Naincy to Naincy Guliani. All concerned please may note.

NAINCY GILLANI
w/o Sh. Ankur Guliani,
r/o 718, FF Omaxe City, Silver Birch,
New Chandigarh, Ranai Majra, P.O. Rani Majra,
District SAS Nagar (Mohali).
Presently residing at 10/3, Kalyanpur,
Haripur Sandoli, Tehsil Baddi, District Solan (H.P.).

CHANGE OF NAME

I, Sunrita Sharma w/o Sh. Akhilesh Sharma, r/o Village Khandera, P.O. Kakriar, Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.) declare that I have changed my name from Sunrita to Sunrita Sharma for all purposes in future. Please note.

SUNRITA SHARMA
w/o Sh. Akhilesh Sharma,
r/o Village Khandera, P.O. Kakriar,
Tehsil Bamson at Tauni Devi, District Hamirpur (H.P.) .

CHANGE OF NAME

I, Manish s/o Sh. Rai Singh, r/o Village Katoi, P.O. Choukath, Tehsil Jawalamukhi, District Kangra (H.P.) declare that I have changed my minor son's name from Mokash Dogra to Moksh Dogra for all purposes in future. Please note.

MANISH
s/o Sh. Rai Singh,
r/o Village Katoi, P.O. Choukath,
Tehsil Jawalamukhi, District Kangra (H.P.).

CHANGE OF NAME

I, Kamal Dev s/o Sh. Raiya, r/o Village Khala Kiyar, Tehsil Dadahu, District Sirmaur (H.P.) declare that my actual and correct name is Kamal Dev but in my Aadhar Card my name is wrongly entered as Kamlu. All concerned may note please.

KAMAL DEV
s/o Sh. Raiya,
r/o Village Khala Kiyar,
Tehsil Dadahu, District Sirmaur (H.P.).

CHANGE OF NAME

I, Preeti Gupta w/o Sh. Lalit Mahajan, r/o Set No. B2, Vimal Nath Apartment, Near Gyatri Mandir, Yashwant Vihar, Nahan (H.P.) have changed my name to Preeti Mahajan after marriage *vide* affidavit dated 04-12-2024.

PREETI GUPTA
w/o Sh. Lalit Mahajan,
r/o Set No. B2, Vimal Nath Apartment,
Near Gyatri Mandir, Yashwant Vihar, Nahan (H.P.).

CHANGE OF NAME

I, Sonki Devi w/o Sh. Mohan Lal, r/o V.P.O. Lana Pallar, Tehsil Sangrah, District Sirmaur, (H.P.) that my former name is Soki but now I have changed my name from Soki to SONKI DEVI. All concerned may please note.

SONKI DEVI
w/o Sh. Mohan Lal,
r/o V.P.O. Lana Pallar,
Tehsil Sangrah, District Sirmaur (H.P.).

PUBLIC WORKS DEPARTMENT

NOTIFICATION

Shimla-171002 the 10th December, 2024

No. PWD-(B)-F0(5)/9/2024.—In continuation to this Department Notification of even number dated 08-11-2024 the Governor, Himachal Pradesh is pleased to declare the "Laluwal Gondpur Jaichand to Singa Jhungian up to Punjab Border road" in District Una, H.P. having length of 13.570 km as Major District Road No. 125 at Sl. No. 116.

Accordingly, the total length of Major District Roads in the State will be 4851.550 kms.

By order,
Sd/-
(Dr. ABHISHEK JAIN),
Secretary (PW).

PUBLIC WORKS DEPARTMENT

NOTIFICATION

Shimla-171002 the 10th December, 2024

No. PWD-(B)-F0(5)/9/2024.—In continuation to this Department Notification of even number dated 08-11-2024 the Governor, Himachal Pradesh is pleased to declare the "Polian Janani road" in District Una, HP having length of 6.00 km. as Major District Road No. 126 at Sl. No. 117.

Accordingly, the total length of Major District Roads in the State will be 4857.550 kms.

By order,
Sd/-
(Dr. ABHISHEK JAIN),
Secretary (PW).

नियन्त्रक, मुद्रण तथा लेखन सामग्री, हिमाचल प्रदेश, शिमला–5 द्वारा मुद्रित तथा प्रकाशित
इलेक्ट्रॉनिक हस्ताक्षरित राजपत्र, वैबसाइट http://rajpatrahimachal.nic.in पर उपलब्ध है एवम् ऑनलाइन सत्यापित किया जा सकता है।